

illegal and watch-dog committees with representatives of the beneficiaries on them should be set up at various levels; and tenancy reform measures should be supported by suitable complementary institutions and services;

(iii) There should be unambiguous political directions in the implementation of ceiling laws. Benami transfers should be verified by popular bodies with participation of beneficiaries, legal hurdles in the implementation of the land reform measures should be overcome by suitably amending Articles 226 and 227 of the Constitution;

(iv) In tribal areas already covered by land reforms, collusive dealings in land, alienation and indebtedness should be provided against with popular cooperation through suitable bodies. In non-land reform tribal areas an integrated programme should be taken up;

(v) For implementation, a suitable independent administrative machinery should be set up, popular committees representing beneficiaries at different levels and special tribunals to adjudicate upon disputes arising out of land reform measures and a Land Reform Council at the State level for coordination should be set up. For the implementation of land reform measures, funds should be allotted now under the Five Year Plans;

(vi) Regional Land Reform Institutes for training, evaluation and research should be set up quickly.

Norms and Assistance for Universities

7066. SHRI SHANKERRAO SAVANT:

SHRI S. L. PEJE:

Will the Minister of AGRICULTURE be pleased to state:

(a) the number of agricultural universities in India and their State-wise location;

(b) financial assistance given and proposed to be given to each of agricultural universities in each State University-wise;

(c) whether any norms have been laid down by the Centre for starting such universities; and

(d) if so, what are they?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) to (d). A statement is laid on the Table of the House. [Placed in Library. See No. LT-4800/73.]

Implementation of Aligarh University (Amendment) Act

7067. SHRI SHANKERRAO SAVANT: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the implementation of the new amendments to the Aligarh University Act is delayed; and

(b) if so, in which respects and what are the reasons for this delay?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): (a) and (b). The Aligarh Muslim University (Amendment) Act, 1972 came into force with effect from June 17, 1972. With the exception of the Court, the Executive Council and the Students Council, the important bodies and Committees of the University have been constituted/reconstituted according to the provisions of the Amended Act. Draft Ordinances relating in Electoral Colleges for representation on the Court and the Students Council have been framed and are under consideration of the University authorities. Since the Court has to elect five persons from among its